

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, MUMBAI
REGIONAL BENCH
Court No.5**

Customs Appeal No. 88682 of 2014

(Arising out of Order-in-Appeal 2228 to 2231 (Gr.7H) 2014(JNCH) EXP-78 to 81 dated 16.05.2014 passed by the Commissioner of Customs (Appeals) Mumbai-II, Nhava Sheva)

Hemant Surgical Industries Ltd.

Appellant

647, Girgaon Road, Avijah Building,
Room No. 6 & 7, Mumbai 400 002.

Vs.

Commissioner of Customs (Export), Nhava Sheva **Respondent**

Jawaharlal Nehru Custom House,
Post Uran, Dist. Raigad 400 707.

Appearance:

None for the Appellant

Shri D.S. Mann, Joint Commissioner, Authorised Representative for the Respondent

CORAM:

HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)
HON'BLE MR. ANIL G. SHAKKARWAR, MEMBER (TECHNICAL)

Date of Hearing: 31.07.2025

Date of Decision: 31.07.2025

PER: BENCH

Appeal is dismissed for default and non-prosecution under Rule 20 of CESTAT (Procedure) Rules, 1982. For order, see order of date in Customs Appeal No. 88659 of 2014.

(Dictated in the open court)

(Dr. Suvendu Kumar Pati)
Member (Judicial)

(Anil G. Shakkarwar)
Member (Technical)

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